

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

19

IA 2046/2023  
IN C.P. (IB)/1443(MB)2020

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.01.2023**

NAME OF THE PARTIES:

Vikash Parasampuria

Vs

Bombay Rayon Fashions Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

The Court is convened through Video Conference.

1. Ms. Nishi Bhankharia a/w Ms. Kanika Chopra i/b Trilegal, Ld. Counsel for the Resolution Professional in IA-2046/2023 present. Mr. Aaqib Kazi, Ld. Counsel for the Respondent present.
2. **IA-2046/2023:** Ld. Counsel for the applicant submits that this application seeks order of restraint against the owner of commercial premise. In the intervening period, this premise has already been vacated by the Applicant. Hence, this application becomes infructuous. The Interlocutory application filed by the Respondent in this regard, whenever comes on the board, shall also stand dismissed as infructuous.
3. IA-2046/2023 is **dismissed** as infructuous.

Sd/-

**PRABHAT KUMAR**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)